

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:2046  
ANSWERED ON:02.12.2011  
VIOLATIONS OF ELECTRICITY ACT  
Jaiswal Shri Gorakh Prasad ;Yadav Shri M. Anjan Kumar

**Will the Minister of POWER be pleased to state:**

to the reply given to Unstarred Question No. 5072 dated 10 December 2010 regarding Violations of Electricity Act, 2003 and state:

- (a) whether the information in this regard has since been collected;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay in collecting information; and
- (d) the time by which the said information is likely to be collected?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a)to(d): The Assurance given in the Lok Sabha Unstarred Question No.5072 answered on 10th December, 2010 has been fulfilled and requisite number of copies of Implementation Report were sent to the Ministry of Parliamentary Affairs vide this Ministry's Office Memorandum No. 28(L)/1/2010-R&R dated 8th March, 2011 for laying on the Table of the House.A copy of the same is at Annex.

Regarding the petition mentioned at Sl. No.2 of the Annex to the above said Implementation Report, Gujarat Electricity Regulatory Commission has informed that the petition has been dismissed vide their order dated 01.08.2011.